

to the Central Government. I have sent the case to the State Government for compliance. (Interruptions).

MR. SPEAKER: Next question—Question No. 321—Dr. Laxminarayan Pandey. He is absent. Now, Shri Madan Lal Khurana.

(Interruptions)

[Translation]

**Dharna by Employees of Central Council for Research in Yoga and Naturopathy**

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\*321. SHRI MADAN LAL KHURANA:  
DR. LAXMINARAYAN PANDEYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of employees working in the Central Council for Research in Yoga and Naturopathy and the Vishwayatan Yogashram;

(b) whether the employees of these institutions staged a 'dharna' at Nirman Bhavan to press their demands; and

(c) if so, the details of their demands and the action taken thereon?

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) to (c). A statement is laid on the Table of the Sabha.

**STATEMENT**

(a) The number of employees in these Institutions are as follows:—

	<i>Sanctioned strength</i>	<i>In Position</i>
1. Central Council for Research in Yoga and Naturopathy (CCRYN)	25	15
2. Vishwayatan Yogashram (VY)	74	39

(b) and (c). Some of the members of the Yoga Employees Association which claims to have on its body staff of the Central Council for Research the Yoga and Naturopathy (CCRYN) and Vishwayatan Yogashram (VY) staged a Dharna for redressal of their grievances. The main demands of the employees related to payment of salaries including arrears bonus, sanctioning of annual increments, allowing of crossing the Efficiency Bar in time and stoppage of transfers and termination also demanded that the present Director/Managing Trustee of the CCRYN/VY should be removed.

Director of the CCRYN has since re-

signed and in his place a senior officer of the Ministry has been asked to look after the work of the Council. Action has also been taken to release funds for payment of salaries to the employees of the Council. VY is a private Trust and its day-to-day affairs are managed by the Trust.

[Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I would like to know the amount of money which has been given to this institution by the Central Government and other institutions in the form of grant-in-aid during the last five years and the extent of misuse of

such funds in the setting up of a Gun factory in Jammu and the construction of a studio at Gurgaon. Have the Government received any such complaints. The money meant for the payment of salaries to the employees and for the development of this research centre, had been misused.

[*English*]

SHRI NILAMANI ROUSTRAY: Sir, complaints have been received, but we are looking into it.

[*Translation*]

SHRI MADAN LAL KHURANA: It is a general reply of the Government. My submission is that people have been staging 'dharna'. I would like to know as to what action has been taken against Shri Dharendra. I am clearly mentioning his name, as he has defrauded this institution..... (*Interruptions*)...

[*English*]

SHRI NILAMANI ROUSTRAY: Sir, I beg to submit that the Central Council for Research in Yoga and Naturopathy (CCRYN) and Central Research Institute for Yoga are autonomous institutions which have been registered under the Societies Registration Act, 1860 and functioning under the control of this Ministry and are exclusively financed by the Government. Vishwayatan Yogashram (VY) is also a registered society, but it is a Private Trust owned by private individuals and receiving grant-in-aid from the Government.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, my question has not been replied. I had asked as to how much amount of money had been given to this institution by the Central Government during the last 5 years and what was the extent of misuse of such funds by them and whether the Government have received any complaints to that effect.

[*English*]

SHRI NILAMANI ROUSTRAY: Sir, at this moment, it is not possible to say as to how much funds have been allocated. Regarding the administration, we have placed a new senior official in charge of the Institute.

SHRI HARI KISHORE SINGH: Sir, this is a very important question. The person concerned had been misusing his connections in high places. This is not the question of autonomy. I want to know whether the Minister is aware that the funds have been misused and will he get it enquired into?

SHRI NILAMANI ROUSTRAY: Sir, the hon. Member has asked for steps for taking action so far as the two institutions that are directly under the Government are concerned. (*Interruptions*) Shri Brahmachari has resigned from that.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what purpose is served by his resignation, he should be arrested. My question has not been replied. My question was a pinpointed one which sought the information as to how much funds had been allocated in the form of grant-in-aid to this institution and how much of it had been misused by them.... (*Interruptions*)....

MR. SPEAKER: Hon. Member, please sit down.

(*Interruptions*)

[*English*]

SHRIBALGOPAL MISHRA: Sir, I would like to know from the Hon. Minister through you that whether he has received any complaint from the employees of Central Council for Research in Yoga and Naturopathy and the Vishwayatan Yogashram... (*Interruptions*)

If so, whether he will entrust the case to the CBI to investigate the happenings and

also to find out the actual funds allotted by the Government and how much has been misutilised by the Institute? (*Interruptions*)

SHRI NILAMANI ROUSTRAY: The hon. Member has asked to hand over the case to the CBI. I will look into the matter and, if there is any report from the CBI, I will place the report before the House. (*Interruptions*)

MR. SPEAKER: Order please.

The hon. Member has asked whether the funds have been misutilised or not. The Minister has assured that he will inform him later on.

(*Interruptions*)

MR. SPEAKER: Next question. I have gone to the next question.

#### **Working Capital for Powerlooms**

\*322. SHRI SHANTILAL PURUSHOT-TAMDAS PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether Union Government propose to provide working capital to powerloom sector under refinancing scheme of NABARD;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the number of workers employed in powerloom and handloom sectors?

[*Translation*]

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). A statement is laid on the Table of the House.

#### **STATEMENT**

(a) Yes, Sir.

(b) The scale of finance to powerlooms

under the refinancing scheme of NABARD is as follows:

<i>Variety of yarn</i>	<i>Per loom scale of finance</i>	
Cotton	Rs.	17,000/-
Polyester	Rs.	26,000/-
Silk	Rs.	24,000/-

(c) About 55.0 lakh workers are estimated to be provided with employment by the Powerloom sector including weaving and post weaving operations. According to the recently conducted National Handloom Census 1987-88, the total number of persons engaged in preparatory and weaving activities in the handloom sector is estimated at about 65.33 lakhs.

SHRI SHANTILAL PURUSHOTTAM DAS PATEL: Mr. Speaker, Sir, I would like to know from the hon. Minister about the amount of aid given to the powerloom sector under the NABARD scheme and also the number of persons working in that sector. You have given the broad figures but I would like to know the exact number of these people and whether the Government proposes to make some other improvements in this scheme or proposes to introduce some new schemes to replace the present one?

SHRI SHARAD YADAV: Mr. Speaker, Sir, I would like to confirm the figures I had given earlier. About 55 lakh workers have been provided with employment there and about 65 lakh persons have been engaged in the activities connected with the handloom sector. What I have said in my earlier reply to the question was not mere an estimate but the exact figure. Under the NABARD scheme, we provide financial assistance and also allow a rebate of 2 1/2 per cent in the rate interest on it. We have formed a task force under the control of the Textile Commissioner. I am seized of all their problems. The registration of the powerloom weaver involved a number of problems. The Government have now simplified the entire procedure of registration. Mobilisation of